

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
CP No. 92/245/PB/2024

IN THE MATTER OF:

Manu Rishi Guptha & Ors

.... Petitioner

v.

ICICI Securities Limited

.... Respondent

Order U/s. 245

Order delivered on 13.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Kaushik Chatterjee, Adv. Samridhi
For the Respondent : Sr. Adv. Arun Kathpalia, Sr. Adv. K. Datta,
Adv. Shankh Sengupta, Adv. Siddharth
Ranade, Adv. Aubert Sebastian, Adv. Ribhu
Garg, Adv. Prakshal Jain, Adv. Pushkar Deo,
Adv. Ananya Bajpai for R-1
Sr. Adv. Arvind Pandian, Adv. Shankh
Sengupta, Adv. Siddharth Ranade, Adv.
Aubert Sebastian, Adv. Ribhu Garg, Adv.
Prakshal Jain, Adv. Mihir Delwani for R-2
Sr. Adv. N. Venkatraman, Adv. Dhaval
Mehrotra, Adv. Aditi Desai for R-3

ORDER

Heard Mr. Arun Kathpalia, Ld. Sr. Adv., Mr. K. Datta, Ld. Sr. Adv., Mr. Arvind Pandian, Ld. Sr. Counsel and Mr. N. Venkatraman, Ld. Sr. Adv. & Additional Solicitor General of India assisted by several other counsels. Preliminary objections as to the maintainability of the subject matter were raised.

At request and by consent, list the matter on **02.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)